

No. 42/RG/Spl/Misc Dated 09.10.2020

From

The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

To

1. All the District and Sessions Judges in the State of Punjab,
2. All the District and Sessions Judges in the State of Haryana,
3. The District and Sessions Judge, Union Territory, Chandigarh.

Sub: **Working of Courts in the States of Punjab, Haryana and Union Territory, Chandigarh.**

Ref: I. No.18/SPL/RG/Misc. dated 08.05.2020.
II. No.24/RG/Spl./Misc. Dated 10.06.2020.
III. No.41/RG/Spl./Misc. Dated 06.10.2020.

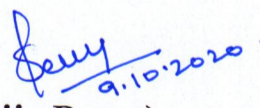
Sir/Madam,

I have been directed by Hon'ble the Chief Justice to draw your attention to the letters under reference and to ensure the strict compliance thereto in letter and spirit.

I have further been directed to request you to allow the filing of non urgent cases also in addition to the other categories of cases already allowed to be filed and also to depute sufficient number of Judicial officers on each working day so that cases can be taken up for hearing in an effective manner. This of course should be subject to the prevailing local conditions including the intensity of the spread of COVID-19 pandemic.

6834/M
09/X/2020

Encl: The letters under reference


(Sanjiv Berry)
Registrar General

3352
11/5/20
10 Chandigarh

No.18/SPL/AG/Misc Dated 08.05.2020

From

The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

To

1. All the District and Sessions Judges in the State of Punjab,
2. All the District and Sessions Judges in the State of Haryana,
3. The District and Sessions Judge, Union Territory, Chandigarh.

Sub:

Working of Courts in the States of Punjab, Haryana and Union Territory, Chandigarh.

Ref:

- I. Order No.13/Spl./RG/Misc. dated 29.04.2020 issued by this Court.
- II. Guidelines dated 01.05.2020 issued by the Ministry of Home Affairs, Government of India on lockdown measure.

Sir/Madam.

In continuation of the order dated 29.04.2020 passed by this Court.

Hon'ble the Chief Justice has been pleased to order that the District and Sessions Judges in the States of Punjab, Haryana and Union Territory, Chandigarh may increase the number of courts dealing with urgent matters during this period as also the categories of cases being taken up by the courts, depending upon the location of the courts in Red, Orange or Green Zones. This would, however, be done as per the circumstances and conditions prevalent in the concerned Sessions Division and keeping in view the guidelines/norms dated 01.05.2020 issued by the Ministry of Home Affairs, Government of India.

Encl: The documents under reference

Berry
2.5.2020
(Sanjiv Berry)
Registrar General

Office to note
[Signature]
District & Sessions Judge
Chandigarh

ORDER

Re: Situation arising due to outbreak of the novel Coronavirus (COVID-19)

Keeping in view the outbreak of the novel coronavirus (COVID-19) and after considering the prevailing situation in the States of Punjab, Haryana and UT Chandigarh; in continuation of earlier orders passed regarding restrictive working of the all the District and Sub-Divisional Courts, the Hon'ble Administrative Committee has resolved as under:-

- (i) The District and Sessions Judges in the States of Punjab, Haryana and Union Territory, Chandigarh in addition to the urgent cases, may allow the filing of non-urgent cases which do not require immediate relief, in their respective Sessions Division.

However, while regulating the filing of such cases, the learned District and Sessions Judges shall ensure that there is no over-crowding in the courts and adequate measures be taken at their own level, while utilizing their resources to the optimum use, to regulate the foot-fall. Such filing shall be staggered in such a way that there is no over-crowding at the filing counter also.

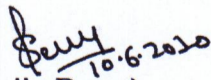
- (ii) The category of non-urgent cases which are to be allowed for filing, at the first instance or in the phased manner, shall be decided by the learned District and Sessions Judge, keeping in view the nature of litigation in the said Sessions Division/Sub-Division.

Further, the concerned District and Sessions Judge shall be at liberty to allow or not to allow such filing, keeping in view the prevalent situation, arising out of COVID-19 in the respective Sessions Division, at a given time.

[Signature]
10.6.2020

- (iii) The learned District and Sessions Judges shall also take into consideration the situation prevalent in the concerned Sessions Division and also the location of the courts i.e. in Red, Orange or Green Zones or the area being in containment zones, while taking such decision.
- (iv) The learned District and Sessions Judge shall depute the requisite number of Judicial Officers and their staff as may be deemed necessary, keeping in view the guidelines/advisories issued by the authorities from time to time. The remaining officers as well as the staff shall work from Home. They will not leave the station except by taking requisite permission from the Competent Authority and will also make themselves available immediately as when their services are required.
- (v) All the Officers/Officials attending the office/court shall strictly adhere to Government and health Advisories/ guidelines issued from time to time. They shall compulsorily take all precautionary measures to maintain safe social distancing and use the masks, hand sanitizer etc. The Court Building shall be got sanitized regularly. All the entrants in the court building should be got screened at the time of entry and any of the Officers/Officials showing the symptoms of high fever/cold /cough/sneezing etc. should not be asked to attend the office.

BY ORDER OF HON'BLE THE CHIEF JUSTICE


(Sanjiv Berry)
Registrar General
10.06.2020

No. 41/RG/SPL/Misc Dated 6.10.2020

From

The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

To

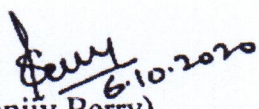
1. All the District and Sessions Judges in the State of Punjab,
2. All the District and Sessions Judges in the State of Haryana,
3. The District and Sessions Judge, Union Territory, Chandigarh.

Sub: Working of Courts in the States of Punjab, Haryana and Union Territory, Chandigarh.

Ref: Letter No.18/SPL/RG/Misc dated 08.05.2020.

Sir/Madam,

In continuation of the letter No.18/SPL/RG/Misc. dated 08.05.2020 issued by this office, Hon'ble the Chief Justice has been pleased to order that the District and Sessions Judges in the States of Punjab, Haryana and Union Territory, Chandigarh, keeping in view the urgencies, apart from virtual hearing and in addition to the matters already being taken up through physical hearing, may, where the learned counsel for all the parties to the *lis* give their consent to appear for physical hearing, permit physical hearing in Criminal trials where accused is/are in custody, Matrimonial cases, Compromise matters, MACT cases, Cases under Section 138 of the Negotiable Instruments Act or in any other matter. This shall, however, be resorted to subject to your own assessment of the prevailing local conditions including the intensity of the spread of Covid-19 pandemic. The guidelines/Health Advisories and other SOPs issued by the Government of India and the respective State Governments from time to time shall be strictly followed. The steps for effecting the aforesaid arrangement be initiated at the earliest.


(Sanjiv Berry)
Registrar General